

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 1622 of 2020

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|---------------|---|--------------------------------|
| 1. | Moulana Abbas Kajmi @ Mohammad Abbas Quasmi | |
| 2. | Sabra Khatoon @ Sabra Bibi | Petitioners |
| Versus | | |
| 1. | The State of Jharkhand | |
| 2. | Hushna Aara | Opposite Parties |

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners	: Mr. J.N. Upadhyay, Advocate
For the State	: Mr. Sanjay Kr. Srivastava, A.P.P.

03/24.06.2020 Learned counsel for the petitioners is directed to take fresh step for service of notice upon the opposite party no. 2 through ordinary process in her present and correct address for which, requisite etc. be filed within a period of three weeks.

The unutilized copy may be utilized.

The interim order granted earlier shall continue.

(R. Mukhopadhyay, J.)